

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1880
ANSWERED ON:22.11.2010
CONTRACT LABOUR REGULATION
Acharia Shri Basudeb

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the provision of the Contract Labour Regulation and Abolition Act is violated by engaging contract labours in permanent and perennial nature;
- (b) whether the Government also encouraged engagement of contract labour in public sector undertakings and even in Government services;
- (c) whether non-implementation of labour laws for contract workers became a regular phenomenon with the result that the system of contract labour became a source of cheap labour; and
- (d) if so, the details of action taken against the violators of Contract Labour Regulation and Abolition Act?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a) to (d): As per annexure.